

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11761/2025

[Arising out of impugned final judgment and order dated 26-05-2025 in CRA No. 1711/2011 passed by the High Court of Judicature at Allahabad]

BHAGWANDEEN

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(IA No. 171875/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 171874/2025 - EXEMPTION FROM FILING O.T.)

Date : 12-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Kamal Kumar Pandey, Adv.

Mr. Pawan Kumar Shukla, Adv.

Mr. Vivek Vishnoi, Adv.

Mr. Vijay Kumar Pandey, Adv.

Mr. Raj Singh Rana, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.

Issue notice to the respondent, returnable on 7th October, 2025.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER